

NATIONAL COMPANY LAW TRIBUNAL  
COURT-I, MUMBAI BENCH

Item 5

**CA 423/2021 & CA 43/2022in CP 3638/MB/2018**

CORAM:

SH. K.K. VOHRA  
HON'BLE MEMBER (T)

JUSTICE P. N. DESHMUKH (Retd.)  
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **22.02.2022**

NAME OF THE PARTIES: - **Union of India**  
**V/s**  
**Infrastructure Leasing & Financial**  
**Services Ltd & Ors**

*Appearance (via video-conference):*

For the Applicant : Adv Ashish Kamat, Dristi Das

CA 423/2021

CA 43/2020

Adv Ashwin Poojari

For the Respondent : Mr Chiradeep Balooni

CA 423/2021

CA 43/2020

Adv Ashish Kamat

Sections Rule 11 of NCLT, 241-242 of the Companies Act, 2013

---

**ORDER**

**CA 423 of 2021**

Registry is **directed** to **issue notice** to the Respondent intimating the next date of hearing and **file compliance report**. Mr. Chiradeep Balooni appeared for the Union of India and waives service to the said sole Respondent. He stated that he agrees to the proposal of the sale and thus, does not want to interfere as it is also approved by the Hon'ble Justice D K Jain (Retd).

Advocate for the Applicant has sought one-week time to submit further documents in support of the Application including the Balance sheets of

Seller (2017 and latest), diagrammatic flow of the entities and money relevant to the sale etc. The request is allowed. List this matter on **07.03.22**.

**CA 43 of 2022**

Advocate for the Applicant seeks time to make an amendment in the Cause title of the Application. Request is allowed. Applicant is directed to complete the amendment and the same to be served to the Respondent with amended copy of the Application. List this matter on **07.03.22**.

Sd/-  
K.K. VOHRA  
Member (Technical)

Sd/-  
JUSTICE P. N. DESHMUKH  
Member (Judicial)

amol